

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

CP-16/138(ND)/2017

**In the matter of :**

**M/s. Tangerine Digital Entertainment (P) Ltd.**

**....PETITIONER**

**SECTION :**

**Under Section 441 (92, 96 & 129)**

**Order delivered on 04.10.2017**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**For the Petitioner**

: Ms. Sakshi Vashisth, Co. Secretary

**For the Respondent**

:-


**ORDER**

Learned Counsel for the applicant is present and states that an application has been filed for the restoration of the petition which was dismissed on 25.8.2017. However, a copy of the said dismissal order dated 25.8.2017 has not been annexed by the applicant along with the said documents filed along with the application seeking for its restoration.

Ld. Counsel for the applicant is directed to file a copy of the dismissal order within a period of one week.

In the meanwhile, the Bench Officer is also directed to verify and trace out the same from the records and produce the same, if any.

Post the matter on 25.10.2017.

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit  
04.10.2017